bathing ghats, community toilets at Pamba and Sabrimala. Total expenditure of Rs. 326 lakh (including state's share) has been reported till date.

Environmental clearance for coal mining projects of Coal India Ltd.

†2975. MISS ANUSUIYA UIKEY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the number of coal mining projects of Coal India Ltd. Pending for approval with the Ministry;
- (b) the details of new proposals and proposals for expansion pending for approval, projectwise;
- (c) the date of their receiving and the period of their pendency along with the reasons therefor; and
- (d) whether Government will consider to approve the said pending projects of coal mining in order to meet the shortage of coal in national interest?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) A total of 13 coal mining projects of M/s. Coal India Ltd., which include 6 new projects and 6 projects for expansion, are awaiting environmental clearance for varying durations, under the Environmental Impact Assessment (EIA) Notification 2006. These projects have not been accorded environmental clearance as on date due to non-submission of complete information in their Environmental Impact Assessment (EIA) Environmental Management Plan (EMP) Reports, inadequate information on critical environmental parameters, non-compliance of the procedures of the Environmental Impact Assessment (EIA) Notification 2006 and Circulars of the Ministry, etc. by Coal India companies.

(d) The EIA Notification 2006 provides for a time limit of 105 days for taking a decision after receipt of complete information from the project proponents.

Report on damage to environment due to over exploitation of Bellary mines

2976. SHRI D. RAJA:

SHRIR.C. SINGH:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

 $[\]dagger$ Original notice of the question was received in Hindi.

- (a) whether it is a fact that the Hon'ble Supreme Court has directed the Ministry to submit a report to the Court on the damage to the environment on account of over-exploitation of Bellary mines, requirement of iron ore to the steel industry and how much of it is met by Bellary mines etc.; and
 - (b) if so, the details thereof and what action has been taken by the Ministry in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Hon'ble Supreme Court on 29th July, 2011 directed the Ministry of Environment and Forest to submit an interim report indicating what the requirement of Steel Industry in India as far as iron ore is concerned. Secondly, out of the total requirement of the Steel Industry in the Country, how much is met by the Bellary mines. Lastly, how much of the quantity of iron ore is domestically required and internationally exported?

On 5th August, 2011, interim report prepared by the Ministry of Environment & Forests was placed before the Hon'ble Supreme Court. The Hon'ble Supreme Court on 5th August, 2011 directed that a macro level EIA study to be undertaken by Indian Council of Forestry Research and Education (ICFRE) in collaboration with Wildlife Institute of India, FSI and such other domain experts, as may be decided by ICFRE in consultation with Ministry of Environment & Forests (MoEF). This would be in respect of the Bellary district. MoEF was directed to frame a detail Terms of Reference for the proposed study within one week.

Ministry of Environment & Forests framed the Terms of Reference for the Macro Level EIA Study and communicated the same to ICFRE and all concerned institutes. Macro level EIA study is presently under progress.

Re-establishment of corridors for movement of tigers

2977. SHRI V.P. SINGH BADNORE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the number of 'Project Tiger' and Tiger Reserves having the problem of dwindling corridors for tigers to move from one Protected Area (PA) to another Tiger Reserve (PA);
- (b) the steps being taken by National Tiger Conservation Authority (NTCA) to re-establish such corridors; and